

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA  
UNSTARRED QUESTION NO.4102  
TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016  
SHORT SERVICE COMMISSIONED OFFICERS

4102. DR. SHASHI THAROOR:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Short Service Commissioned officers in the armed forces are treated as Ex-Servicemen on completion of their contractual period and are eligible for rehabilitation and welfare schemes of the Government;
- (b) if so, the measures to assist Short Service Commissioned officers in post service employment opportunities;
- (c) the details of schemes offered by the Directorate General Resettlement (DGR) to re-skill Short Service Commissioned Officers who have been resettled under the scheme;
- (d) whether proposal for restructuring the Short Service Commission are stuck in inter-departmental consultations; and
- (e) if so, the details thereof including the proposed time period for implementing the proposal?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) & (b): Yes, Madam.**

**An Ex-Servicemen (ESM) means a person who has been released from such service after completing the specific period of engagement, otherwise than at his own request, or by way of dismissal, or discharge on account of misconduct or inefficiency and has been given a Gratuity; and includes personnel of the Territorial Army, namely, pension holders for continuous embodied service or broken spells of qualifying service.**

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**10% of the vacancies in posts upto the level of the Assistant Commandants in all para military forces to be filled by direct recruitment in a year shall be reserved for being filled by the Ex-Servicemen.**

**For appointment to any vacancy in Group 'A' and Group 'B' services or posts filled by direct recruitment otherwise than on the results of an open All India Competitive Examinations, the upper age limit shall be relaxed by the length of military service increased by three years in the case of Ex-servicemen and Commissioned Officers including Emergency Commissioned Officers or Short Service Commissioned Officers.**

**For appointment to any vacancy in Group 'A' and Group 'B' services or posts filled by direct recruitment on the results of an All India Competitive Examination, the Ex-servicemen and Commissioned Officers including Emergency Commissioned Officers or Short Service Commissioned Officers who have rendered at least five years military service and have been released:-**

- (i) On completion of assignment (including those whose assignment is due to be completed within one year) otherwise than by way of dismissal or discharge on account of misconduct or inefficiency, or**
- (ii) On account of physical disability attributable to military service or on invalidment shall be allowed maximum relaxation of five years in the upper age limit.**

**DGR Resettlement Schemes for ESM Short Service Commissioned Officers are as under:-**

- (i) ESM Coal Loading and Transportation Scheme.**
- (ii) Allotment of Bharat Petroleum Corporation Ltd. / Indian Oil Corporation Ltd. outlets Pan INDIA.**
- (iii) Management of CNG Station by ESM (Officers) in NCR.**
- (iv) DGR Sponsored Security Scheme.**
- (v) Coal Tipper Attachment Scheme.**
- (vi) Allotment of Army Surplus Vehicles.**

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(vii) Allotment of LPG distributorship under Government Person (GP) category scheme.

(viii) Allotment of Retail Outlet (Petrol & Diesel) under Combined Category 1 (CC1) scheme.

(c) The Short Service Commissioned Officers are offered to undergo 24 weeks management courses in IIM, Ahmedabad, IIM, Lucknow, IIM, Indore, MDI, Gurgaon and other skill upgradation courses which are National Skills Qualifications Framework compliant.

(d) & (e): There is no proposal for restructuring the Short Service Commission in the Ministry.

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